

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A.NO.439/96

Between:

Date of Order: 8.4.96.

G.Gattaiah

...Applicant.

And

1. The General Manager,
Telecom, Warangal Area,
Hanamkonda.
2. The Telecom District Manager,
Khammam.

...Respondents.

Counsel for the Applicant : Mr.V.Venkateswar Rao

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CS

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

O.A. 439/96.

Dt. of Decision : 08-04-96.

ORDER

I As per Hon'ble Shri R. Rangarajan, Member (Admn.) I

Heard Shri V. Venkateswara Rao, learned counsel for the applicant and Shri N.R. Devaraj, learned counsel for the respondents.

2. The applicant in this OA was appointed as Casual Driver in the office of R-2 w.e.f., 17-09-1990. It is stated that he is working/permanent post without any break as casual driver. He is yet to be regularised. For regularising him he has filed OA.No. 1633/95 on the file of this Bench which is yet to be disposed of. In the meantime he has filed this OA praying for a direction to the respondents to pay him the and Productivity Linked Bonus w.e.f., the year 1991 onwards/with all arrears.

3. The applicant in this connection has filed a representation to R-1 by his application dated 05-10-1995 (Annexure-A-3). It is stated that this application is yet to be disposed of by R-1. In view of the fact that the representation was filed only on 05-10-95, *it is a fit case to* *on his representation* refer it back to R-1 for taking suitable decision in accordance with law, *keeping in mind* note of the orders passed by this Tribunal for payment of PL Bonus for the RTP staff.

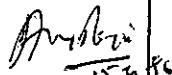
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4. In the result, the OA is disposed of at the admission stage itself directing R-1 to dispose of the representation of the applicant dated 05-10-95 in accordance with rules taking due note of the directions given by this Tribunal in regard to payment of PL Bonus to RTP staff. The time for compliance is four months from the date of receipt of a copy of this order.

5. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : The 8th April 1996.
(Dictated in Open Court)


Ambedkar
15-4-96
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Copy to:

1. The General Manager,
Telecom, Warangal Area,
Hanamkonda.
2. The Telecom District Manager,
Khammam.
3. One copy to Mr. V. Venkateswar Rao, Advocate,
CAT, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC,
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI R.Rangarajan: M(A)

DATED: 8-4-96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN

O.A.NO. 439/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

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